

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**SOUTHERN ZONE, CHENNAI**

**Appeal No.50 of 2017 (SZ)**

Applicant(s)

Respondent(s)

M/s.Askco Prints  
Rep. by its Authorised Signatory  
1448, (Old No.916)  
Near Canara Bank, Begur,  
Bangalore 560 068

Vs. The Member Secretary,  
Karnataka State Pollution Control Board,  
Parisara Bhavana, 1<sup>st</sup> to 5<sup>th</sup> Floor,  
49, Church Street,  
Bangalore 560 001 and others

Legal Practitioners for Applicant(s)

Legal practitioners for respondent(s)

M/s.V.Suthakar, K.S.Viswanathan,  
N.Anantha Kavitha & M.Gopi

Mr.Devaj Ashok for R1 to R3

Note of the Registry	Orders of the Tribunal
Item No.20	<p>Date:4<sup>th</sup> July, 2017</p> <p>Mr. Gokul Krishnan, the learned counsel representing respondents 1 and 2 seeks extension of time for filing reply.</p> <p>The learned counsel appearing for the appellant submits that inspite of the earlier order dated 25.5.2017 directing reconnection of electricity, reconnection has not been given.</p> <p>The learned counsel representing respondents 1 and 2 would submit that in fact the Board has passed an order on 3.7.2017, requesting the Electricity Board to give</p>

reconnection. The learned counsel would also submit that reconnection of electricity will be given immediately to enable the appellant unit to run. The said statement is recorded.

Post the appeal on 16.8.2017 for filing counter

....., JM

(Justice Dr. P. Jyothimani)

.....,EM

(Shri P.S. Rao)

